



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)1064(PB)/2018

IN THE MATTER OF:

M/s. Grid Infratech Pvt. Ltd.

Petitioner/Applicant

v.

M/s. Hytro Power Corporation Ltd.

....

.... Respondent

IN THE MATTER OF: IA-5023/2021

Mr. Deepak Maini, Resolution Professional

v.

1. Amul Gabrani (Suspended-Director)

2. Ajay Kumar Bishnoi (Suspended-Director)

3. Shiv Nandan Sharma (Suspended-Director)

4. Rajasthan State Industrial Development and
Investment Corporation Ltd. (RIICO)

5. Income Tax Department, DCIT (High Court Cell)

.... Applicant

.... Respondent No. 1

.... Respondent No. 2

.... Respondent No. 3

.... Respondent No. 4

.... Respondent No. 5

IN THE MATTER OF: IA-3364/2020

Employees Provident Fund Organization (Through

it Regional Provident Fund Commissioner (South))

.... Applicant

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Rectification Order delivered on 12.12.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

ORDER

1. In the present matter the order was passed on 23.11.2022. But inadvertently, the Insolvency Professional Mr. Deepak Maini (IBBI Registration No. IBBI/IPA-001/IP-P00676/2017-2018/11149) who was the RP in the present matter has been appointed as the liquidator in para 15 (ii) at Pg No. 16 of the order.

As



2. The error being typographical in nature and inadvertently encrypted in the order, this Tribunal hereby exercising the power Under Rule 154 of the NCLT Rules, appoint **Mr. Mahesh Agarwal; IBBI Registration No. IBBI/IPA-001/IP-P-01995/2020-2021/13087** email : **ip1387ma@gmail.com** Address: **D-13, Suvidha Apartments, Sector -13 Rohini, Near Dc Chowk, New Delhi, 110085** as the liquidator in the present matter to conduct the Liquidation process of the corporate debtor.
3. With the above direction, the name of Mr. Deepak Maini IBBI Registration No. IBBI/IPA-001/IP-P00676/2017-2018/11149 is hereby replaced by **Mr. Mahesh Agarwal; IBBI Registration No. IBBI/IPA-001/IP-P-01995/2020-2021/13087** in para 15(ii) at Pg no. 16 of the order dated 23.11.2022.
4. The order stands corrected and rest of the order remains unchanged.
5. The Registry is directed to send e-mail copies of the order forthwith to all the parties and their Ld. Counsel for information and for taking necessary steps.

(RAMALINGAM SUDHAKAR)
PRESIDENT

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)